

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 192 OF 2018 in
APPEAL NO. 36 OF 2018 & IA NO. 373 of 2018**

Dated: 3rd April, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**The Tata Power Company Ltd. (Distribution) ...Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission ...Respondent(s)
& Anr.**

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Abhishek Munot
Mr. Malloim Desai

Counsel for the Respondent(s) : Mr. Ramji Shrinivasan, Sr. Adv.
Mr. Parinay Deep Shah
Ms. Ritika Singhal
Ms. Aradhna Tandon
Mr. Naveen Hegde for R-2

Mr. Raheel Kohli for Impleader

ORDER

**IA NO. 373 of 2018
(Appln. for impleadment)**

Issue notice. Mr. Amit Kapur takes notice on behalf of the Appellant and Mr. Parinay Deep Shah takes notice on behalf of Respondent No.2.

We have heard learned counsel for the parties. For the reasons stated in the application, the application is allowed.

Learned counsel for the appellant is directed to file amended memo of parties and also carry out consequential amendments in the main appeal within one week from today.

IA 192 of 2018

(Appln. for stay)

Learned counsel appearing for the impleaded respondent seeks five days time to file reply. He may file the same on or before 09.04.2018 after serving copy on the other side.

We have heard learned counsel for the parties. List this application for further hearing on **16.04.2018.**

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member